

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6396 of 2021

Tapas Kumar Ghosh @ Tapas Kr Ghosh @ Budha Ghosh
... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rohan Mazumdar, Advocate
For the State : Mr. P.D. Agrawal, Spl. P.P.

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Nirsa P.S. Case No.152 of 2021 registered under sections 413/ 414/120B of the Indian Penal Code, under section 30 of the Coal Mines (Nationalization) Act and under section 4/21 of the M.M.R.D. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was found to be in possession of stolen coal. It is further submitted that the allegations against the petitioner are all false. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. It is lastly submitted that the co-accused persons have already been given the privilege of anticipatory bail by this Court vide order dated 12.08.2021, in A.B.A. No. 5305 of 2021. Hence, it is submitted that the petitioner be also given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on

depositing cash security of Rs.10,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Dhanbad, in connection with Nirsa P.S. Case No.152 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-